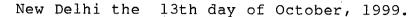
## CENTRAL ADMINISTRATIVE TRIBUNAL

## PRINCIPAL BENCH

R.A.No.151/99 in O.A.2081/98





HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN HON'BLE SHRI S.P.BISWAS, MEMBER(A)

Shri N.S.Kain S/o. Late B.Singh,
DANI Civil Service Officer,
Under Suspension,
15, Delhi Administration Officers' Flat,
Greater Kailash Part-I,
New Delhi--110048.

(By Advocate Shri M.K.Gupta)

vs.

- 1. Union of India,
   through
   The Secretary(Home Affairs),
   Government of India,
   North Block, New Delhi.
- National Capital Territory of Delhi, through The Chief Secretary, Govt. of N.C.T. of Delhi Sham Nath Marg, Delhi.

.. Respondents

(By Advocate Sri V.S.R.Krishna)

O R D E R

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

We have heard Sri M.K.Gupta, learned counsel appearing for the applicant. The review applicant in the Review Application has sought for a review of the final order passed in O.A.2081/1998 dated 19.5.1999. Going through the averments in the Review Application, the order sought to be reviewed and the connected records and on hearing the learned counsel, we do not find that there is any error apparent on the face of record. Morever there is no fact or circumstance which warrant a review of the

order. Learned counsel argued that the Tribunal has not taken into account the fact that the applicant shortly after he was placed under suspension, has been repatriated from M.C.D. to Govt. of N.C.T. of Delhi and that therefore the order is erroneous. If the applicant is not happy with the finding arrived at by the Tribunal, a review is not the proper remedy for challenging the finding on merits. The relief maybe sought elsewhere. We do not find any reason to review the order. We therefore dismiss the review application. No costs.

(S.P.BISWAS) MEMBER(A)

(A.V.HARIDASAN) VICE CHAIRMAN

/njj/